

DIVISION BENCH
COURT - II

P-105

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/48(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09TH MAY 2024

IN THE MATTER OF	HDFC BANK LIMITED VS RAM KUMAR SINGHEE
UNDER SECTION	SECTION 95(1)

Appearance (via video conferencing/physically)

Mr. Rishav Banerjee, Adv.] For Financial Creditor
Mr. Sanjoy Banerjee, Adv.

Ms. Swapna Mukherjee] For Resolution Professional

ORDER

1. Ld. Counsel for the Financial Creditor present.
2. Let the hard copy of the Progress Report be furnished to the Financial Creditor, Corporate Debtor and Personal Guarantor. Personal Guarantor is given 10 days' time to raise its objection to the Report, if any.
3. Post this matter for further argument on **08.07.2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**